

In The Central Administrative Tribunal

ALLAHABAD BENCH

: : ORDER - SHEET : :

Application No.... 319/2000 of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
	5.7.2000 Hon' Mr. S.K. I. Nagvi, JM Sri Islam Ahmad learned counsel for the applicant. Sri R.C. Joshi learned counsel for the respondents. Heard on M.A. 3224/2000 through which the applicant has prayed for recall of order dated 30.5.2000 and to restore the O.A. on its original number. The impugned order goes as under:- "The learned counsel for the applicant has now come with the mention that this order has been passed under some mis-conception because the counsel for the applicant who appeared on that date i.e. 30.5.2000 before the Hon'ble court neither intended nor stated for dismissal of the OA as withdrawn. The prayer has been opposed on behalf of the respondents." This application is not maintainable on two counts. First that a case has been finally decided as dismissed on being withdrawn, hence cannot be restored. Secondly, it is too much to be believed that the learned counsel mentioned something else and the court dismissed the O.A. as withdrawn.

Cont....

For the above the application to
recall the impugned order and to
restore the case at original
number is misconceived. Rejected
accordingly.

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JM

/n.s./